

GOVERNMENT OF INDIA  
MINISTRY OF POWER

**RAJYA SABHA**  
**UNSTARRED QUESTION NO.2535**  
ANSWERED ON 10.08.2026

**EXEMPTION TO CERTAIN CHINA-LINKED POWER EQUIPMENT  
MANUFACTURERS**

**2535 SHRI P. WILSON:**

Will the Minister of **POWER** be pleased to state:

- (a) whether Government has granted a two-year exemption to certain China-linked power equipment manufacturers to participate in tenders for critical power projects and, if so, the details thereof;
- (b) the reasons for granting such exemption and the benefits expected in terms of timely completion of power projects, reduction in costs, technology transfer and strengthening of domestic manufacturing; and
- (c) whether Government has assessed the impact of such exemption on Indian power equipment manufacturers, and if so, the details thereof?

**A N S W E R**

THE MINISTER OF STATE IN THE MINISTRY OF POWER

(SHRI SHRIPAD NAIK)

**(a) :** The Government has recently allowed following four entities, having substantial ownership by entities from land border sharing countries, for participation in the procurement bids for power projects for a period of two years w.e.f. 24.06.2026, subject to such entities complying with the prescribed domestic content requirements:

- i. M/s TBEA Energy India Pvt. Ltd.
- ii. M/s Nanjing Electric India Pvt. Ltd.
- iii. M/s New Northeast Electric India Private Limited
- iv. M/s Taikai Electric (India) Pvt. Ltd.

**(b) & (c):** Granting the exemption would enhance competition, promote price stability, and address supply constraints, while supporting the objectives of the Atmanirbhar Bharat initiative.

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